CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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ORIGINAL APPLICATION NO.060/00625/2018 & M.A. No. 060/00805/2018

Chandigarh, this the 4th day of July, 2018

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) & HON'BLE MS. P. GOPINATH, MEMBER (A)

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Kuldeep Singh, son of Sh. Natha Singh, aged 54 years, Constable, Chandigarh Police (No. 1314/CP), Police Post – Punjab and Haryana High Court at Chandigarh. (Group C)

....Applicant

(Argued by: Mr. Deepak Nayar, Advocate)

Versus

- 1. Union Territory, Chandigarh through Home Secretary, U.T. Sectt. Sector 9, Chandigarh.
- 2. The Inspector General of Police, Union Territory, Chandigarh.
- 3. Senior Superintendent of Police, Union Territory, Chandigarh.

Respondents

ORDER (Oral) SANJEEV KAUSHIK, MEMBER (J)

- 1. After arguing for some time, learned counsel for the applicant seeks permission to withdraw the O.A., to enable him to challenge the order passed in the appeal, and with liberty to file it afresh on the same cause of action.
- 2. The O.A. stands dismissed as withdrawn, with the aforesaid liberty. M.A. No. 060/00805/2018 also stands disposed of accordingly.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK) MEMBER (J)

Dated: 04.07.2018

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